

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4455
ANSWERED ON:20.12.2012
ROADS UNDER PMGSY
Yadav Shri Hukamdeo Narayan

Will the Minister of RURAL DEVELOPMENT be pleased to state:

to the reply given to Unstarred Question No. 1071 dated 16th August, 2012 and state:

- (a) the reasons for not making inquiry into complaints regarding IL & SF company sent by Members of Parliament;
- (b) whether consent of Member of Parliament (Lok Sabha) is sought in construction of roads under Pradhan Mantri Gram Sadak Yojana (PMGSY);
- (c) if so, whether there is any provision for physical verification of work on complaints given by Members of Parliament; and
- (d) if so, the details thereof and the action proposed to be taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LALCHAND KATARIA)

(a): Ministry of Rural Development has received complaints dated 16th March, 2012, 10th April, 2012 and 07th May, 2012 from the Hon'ble Member of Parliament during the year regarding wrong preparation of Core-Network by the State of Bihar and wrong preparation of DPRs by IL & FS Company for the State for implementation of Pradhan Mantri Gram Sadak Yojana (PMGSY). The State Government was asked to send the comments on the complaints. As the comments were not received from the State, the Ministry of Rural Development has ordered a team of Officers to inquire into the matter and submit its report by 30th Jan, 2013.

(b): PMGSY guidelines provide for consultation with the Hon'ble Members of Parliament. The Core Network and District Rural Roads Plan is to be finalized by the District Panchayat after obtaining the comments of the Hon'ble Member of Parliament. Suggestions of the Hon'ble Member of Parliament should be taken while finalizing the Comprehensive New Connectivity Priority List (CNCPL) and Comprehensive Upgradation Priority List (CUPL). The Annual Plan proposals need be finalized in consultation with the Hon'ble Members of Lok Sabha in respect of their constituencies and Hon'ble Member of Rajya Sabha in respect of that district for which they have been nominated as Vice Chairman of the District Vigilance & Monitoring Committee. Also during construction of roads, the State Governments have to ensure a system of joint inspections of PMGSY projects wherein the Superintending Engineer in-charge of the zone should request the Hon'ble MP and Chairman Zila Panchayat representing that zone once in six months for joint inspection of PMGSY road works as per the convenience of the Hon'ble MP and Chairman, Zila Panchayat.

(c)&(d): The State Governments are expected to prepare the Core-Network, CNCPL/CUPL, DPR, proposal etc. as per PMGSY Guidelines. The provision has been made in guidelines to implement the Programme with the active involvement of Panchayats and public representatives to achieve programme objectives. Complaints are also referred to the States for taking corrective actions. In the instant case a team is being deputed to the State to inquire into the complaint.